

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 427 of 2020

In the matter of:

Trivandrum International Health Services Ltd.Appellant

Vs.

Dhanlakshmi Bank Ltd.Respondent

Present:

Appellant: Mr. S. Gowthaman, Mr. Mohanraj Venkatesh, Mr. P. Arun Kumar and Mr. J. Jayaram, Advocates.

Respondent:

ORDER

16.03.2020: Faced with the proposition of law laid down by Hon'ble Apex Court in '**Innoventive Industries Ltd.' Vs. 'ICICI Bank & Ors.' in Civil Appeal Nos. 8337-8338 of 2017** disposed on 31st August, 2017, learned counsel for the Appellant seeks to substitute the Appellant (Corporate Debtor) with one of the Director or Shareholder of the Corporate Debtor as 'Appellant' and transpose 'Trivandrum International Health Services Ltd' (Corporate Debtor) through Interim Resolution Professional as Party Respondent No. 2. The application for substitution/transposition be filed within one week.

Place the case 'for orders' alongwith petition for substitution on **26th March, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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